

FORM A**PUBLIC ANNOUNCEMENT**

(Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/s. REAL VALUE PROMOTERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of the Corporate Debtor M/s. Real Value Promoters Private Limited
2	Date of Incorporation of Corporate Debtor 24 th August 1995
3	Authority under which corporate debtor is incorporated/ registered Registrar of Companies, Chennai, Tamilnadu.
4	Corporate Identity No/ of Corporate Debtor U70101TN1995PTC032687
5	Address of the registered office and principal office (if any) of Corporate debtor Ambojini No, 17, POES Road, IIND Street, Teynampet, Chennai- 600018.
6	Insolvency commencement date in respect of corporate debtor 30.07.2019
7	Estimated date of closure of insolvency resolution process 26.01.2020 (180 days from 30.07.2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional C. Shenbagamoorthy Reg. No. IBBI/IPA-001/IP-P01628/2019-2020/12603
9	Address and e-mail of the interim resolution professional, as registered with the Board 207-B, Police Station Road, Near Ayyappan Temple, Sivakasi-626123 Tamil Nadu. E. Mail- ipeak36@gmail.com
10	Address and e-mail to be used for correspondence with the Interim resolution professional 207-B, Police Station Road, Near Ayyappan Temple, Sivakasi- 626123 Tamil Nadu. E. Mail- ipeak36@gmail.com
11	Last date for submission of claim 13.08.2019
12	Classes of creditors, if any, under clause (b) of the sub- section (6A) of section 21, ascertained by the interim resolution professional Home Buyers
13	Names of Insolvency Professionals identified to act as Authorised representative of creditors in a class (Three names for each class) 1) C.A.S. Aneetha (Mob.No.9840024178) 2) C.A.T.Sivagurunathan (Mob.No. 9566272006) 3) C.A.A.Priya (Mob.No.9840718073)

14	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Not Applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Real Value Promoters Private Limited**.

The Creditors of **M/s. Real Value Promoters Private Limited** are hereby called upon to submit their claims with proof on or before **13.08.2019** to the Interim Resolution Professional at the address mentioned against entry No. 10

The Financial creditors shall submit their claim with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Chennai

Date: 02.08.2019



C. Shenbagamoorthy

Interim Resolution Professional